

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-522

CP No.-126/241/242/ND/2020
CA/291/2022

IN THE MATTER OF:

Nitesh Bhardwaj

....Applicant

Vs.

Sampark Properties Pvt. Ltd.

.....Respondent

SECTION

U/s 241-242

Order delivered on 18.01.2023

CORAM:

**SHRI P.S.N PRASAD,
HON'BLE MEMBER (JUDICIAL)**

**DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Mr. Rajat Agnihotri

For the Respondent : Mr. Abhinav Jain, Adv.

Ms. Aditi Chaudhary, Proxy Counsel, Mr. Ashish
Verma

ORDER

Heard the submissions made by Ld. Counsel for the Petitioner as well as proxy counsel for the Respondent. Ld. Counsel for the Petitioner has submitted that apart from existing application for withdrawal of the matter, the High Court Mediation Centre, Delhi has recently passed the final settlement agreement. The parties are directed to bring the same on record and seek to withdrawal of the matter. List the matter on **03.02.2023**.

S/d-
(DR. BINOD KUMAR SINHA)
MEMBER (T)

S/d-
(P.S.N PRASAD)
MEMBER (J)